

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU
[Through Physical hearing/VC Mode (Hybrid)]

ITEM No.27
C.A.Nos.2, 3, 8, 9,10 & 80/2024
Contempt Application 04/2024 &
Contempt Petition 07/2024 in
C.P. No.124/BB/2023

IN THE MATTER OF:

BREP Asia SBS Holding -NQ CO IV Ltd. & Ors. ... Petitioners
Vs.
M/s. Embassy Commercial Projects Pvt. Ltd. & Ors. ... Respondents

Order under Section 241- 242 of Companies Act, 2013

Order delivered on: 27.06.2024

CORAM:

SH. K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/
Respondents No.1 to 4 in C.A.80/2024 : Shri C.K.Nandakumar, Sr.Counsel
with Mr.H.Chandhoke, Mr. Prashanth
Mishra, Mr. Raghuram Cadambi and
Shri Shrikanth

For the Respondents No.2 & 3/
Applicant in C.A.80/2024 : Shri Dhyan Chinappa, Sr. Counsel with
Ms. Darshini. S

For the Respondent No. 4 to 6 : Shri Smaran Shetty with Ms.Ruha S

ORDER

C.P. No.124/BB/2023

1. Heard the Ld. Sr. Counsels for the Petitioner, the Respondent No.2 & 3 and the Respondents No.4 to 6.
2. Ld. Sr. Counsel for the Petitioner stated that Board Meeting was to be held today. If either party does not attend the meeting today, it will be deferred and same will be adjourned to 09.07.2024.
3. List the case on **05.07.2024**.

C.A.No.80/2024:

1. Heard the Ld. Counsels for the Applicant and the Respondents No.1 to 4.
2. Shri H. Chandhoke, Ld. Counsel accepts notice for the Respondents No.1 to 4.
3. Ld. Counsel for the Respondents No.1 to 4 requested time to file objections. Therefore, Ld. Counsel for the Respondents are granted three days' time for filing objections and one week thereafter is granted to the Applicant to file rejoinder, if any, after duly serving the copy on the other side.

C.A.No.02/2024:

1. Heard the Ld. Counsel for the Applicant.
2. Ld. Counsel for the Applicant has filed proof of service vide Dy.No.2593 dated 01.05.2024. The same is taken on record.
3. Ld. Counsels for both the parties are directed to complete their respective pleadings before the next date of hearing.

C.A.No.03/2024:

1. Heard the Ld. Counsel for the Applicant.
2. Ld. Counsel for the Applicant has filed proof of service vide Dy.No.2592 dated 01.05.2024. The same is taken on record.
3. Ld. Counsels for both the parties are directed to complete their respective pleadings before the next date of hearing.

C.A.No.08/2024:

1. Heard the Ld. Counsel for the Applicant.
2. Ld. Counsel for the Applicant has filed proof of service vide Dy.No.2324 dated 17.04.2024. The same is taken on record.
3. Ld. Counsels for both the parties are directed to complete their respective pleadings before the next date of hearing.

C.A.No.09/2024:

1. Heard the Ld. Counsel for the Applicant.
2. Ld. Counsel for the Applicant has filed proof of service vide Dy.No.2325 dated 17.04.2024. The same is taken on record.
3. Ld. Counsels for both the parties are directed to complete their respective pleadings before the next date of hearing.

C.A.No.10/2024:

1. Heard the Ld. Counsel for the Applicant.
2. Ld. Counsel for the Applicant has filed proof of service vide Dy.No.2325 dated 17.04.2024. The same is taken on record.
3. In compliance to order dated 01.03.2024, Ld. Counsel for the Respondent No.2 & 3 have filed objections vide Dy.No.2507 dated 25.04.2024. The same is taken on record.
4. Ld. Counsels for both the parties are directed to complete their respective pleadings before the next date of hearing.
5. List all the CA's along with the C.P on **05.07.2024**.

-Sd-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

Bhavya

-Sd-
K. BISWAL
MEMBER (JUDICIAL)